

**CC No. 56/2019  
CBI Vs. Rajesh Kumar**

17.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**Accused in person with B. C. Mishra, Advocate (through VC).**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Briefing session given to Ld. Defence Counsel.

Ld. Counsel has consented for hearing of final arguments through VC. He further submits that he is not having complete copy of the documents though he had applied for the same.

Ld. Counsel is requested to provide the list of documents that are lacking.

Thereafter, Ahlmad shall supply the copy of those documents to Ld. Defence Counsel through electronic mode.

**List on 05.10.2020, 06.10.2020, 07.10.2020, 08.10.2020 and 09.10.2020 for final arguments. The matter shall be taken up at 02.30 PM on each of the dates.**

**Ld. Counsel(s) for the parties are also requested to file written submissions in brief synopsis form.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/17.08.2020

**AMENDED ORDERSHEET DATED 07.08.2020**

**Criminal Revision No. 15/2019  
Dr. Gaurav Malik Vs. CBI**

17.08.2020

**Present: Sh. Ashesh Lal, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Ld. Counsel for revisionist submits that notice of the revision has already been issued to the CBI prior to the lockdown. Reply has also been filed by the CBI and advance copy of the same has been supplied to him. **Ahlmad is directed to file a report in this regard.**

At this stage, Ld. Sr. PP submits that he needs time to verify the record and take appropriate instructions in the matter and also to prepare for the file.

In view of the request, it is made clear that if reply not filed earlier, let same be filed with advance copy to the opposite party within two weeks.

**List on 02.09.2020 at 02:30 PM for final arguments.**

A copy of this order be sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/17.08.2020

**Criminal Revision No. 15/2019**  
**Dr. Gaurav Malik Vs. CBI**

17.08.2020

**Present: None.**

Matter has been put before me.

It is brought to the notice of undersigned by Court Reader that this matter was listed on 07.08.2020 and was fixed for 02.09.2020. However, inadvertently the next date of hearing was mentioned as '07.08.2020' in place of '02.09.2020'.

I have perused the said ordersheet.

It seems to have been a typographical error.

**Let the next date of hearing be read as 02.09.2020.**

A copy of amended ordersheet be placed on record.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/17.08.2020

**Misc. DJ ASJ No. 69/2019**  
**H. B. Chaturvedi Vs. CBI and Others**

14.08.2020

**Present:** Sh. Bhuvnesh Satija, Advocate for applicant/accused H. B. Chaturvedi.  
Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent No. 1.  
Sh. Ajinkya Tiwari, Advocate for respondents/accused No. 2, 3, 4 and 13.  
Sh. Kartik Bhardwaj, Advocate for respondent Nos. 6 & 7.  
Sh. Ms. Sheffali Chaudhary, Advocate for respondent No. 14.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

At the outset, Sh. Kartik Bhardwaj, Ld. Counsel for Respondents No. 6 & 7 submits that he had joined the proceedings in this case at a later stage, therefore, his no objection could not be recorded. He further submits, under instructions, on behalf of his clients i.e. respondents No. 6 & 7 that they have no objection to the prayer made in the application. **Ahlmad is directed to submit a verification report regarding vakalatnama.**

Sh. Bhuvnesh Satija, Ld. Counsel for the applicant/accused, under instructions submits that he stands by the contents of the application.

Ld. Sr. PP, who has recently joined, has made a submission on this application opposing the same on the ground of ambiguity. He submits that contents of the application are not at all in consonance with the prayer made in the application. Even otherwise, they are vague.

Heard further.

**List on 21.08.2020 at 02.30 PM for orders**

**A copy of this order be sent to the Computer Branch for uploading on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/14.08.2020

**CC No. 203/2019  
CBI Vs. K. D. Biswal**

14.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.  
Sh. Vipin Bhardwaj, Advocate/Associate Counsel for the  
accused.**

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Ld. Associate Counsel submits that matter is still pending before the Hon'ble Court and next date of hearing is 03.09.2020. Let the attested/self-attested copy of the said proceedings be filed by next date of hearing through electronic mode.

**List on 11.09.2020 at 02.30 PM for further proceedings.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/14.08.2020